

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 58588 Of 2013**

[Arising out of OIA No. 71/ST/APPL/CHD-I/2013 dt. 25.03.2013 passed by the Commissioner (Appeals) of Central Excise, Chandigarh-I]

**M/s MPA Marketing (P) Ltd.**

**: Appellant (s)**

SCO No. 1028-1029, 1<sup>st</sup> Floor, Sector 22B, Chandigarh

Vs

**CCE, Chandigarh-I**

**: Respondent (s)**

C.R. Building, Sector 17, Chandigarh

APPEARANCE:

Shri G. S. Bhangoo, Advocate for the Appellant

Shri Harish Kapoor, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60230/2023**

Date of Hearing:28.07.2023

Date of Decision:28.07.2023

***Per : Bench***

Ld. Counsel for the Appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Ld. Counsel, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)

G.Y.